

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 26051/2023
(Arising out of impugned final judgment and order dated 31-10-2023
in WPMD No. 26130/2023 passed by the High Court of Judicature at
Madras)

S. VIJAYAKUMAR

Petitioner(s)

VERSUS

THE DISTRICT COLLECTOR & ORS.

Respondent(s)

(FOR ADMISSION and IA No.243862/2023-EXEMPTION FROM FILING O.T.)

Date : 04-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. K. K. Mani, AOR
Ms. T.Archana, Adv.
Mr. Rajeev Gupta, Adv.
Mr. Jai Karan Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondents returnable in six weeks.

On furnishing an undertaking by the petitioner within two weeks that the petitioner shall not use the premises for business, marriage or any other purpose, there shall be a stay on demolition to the property in question.

It is made clear here that the petitioner shall not claim any equity on the basis of the interim order passed today at the time of final hearing.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER